

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.215 – IA/1117(AHM)2023 in IA/281(AHM)2023
ITEM No.216 – IA/281(AHM)2023
ITEM No.217 – IA/1383(AHM)2023 in IA/281(AHM)2023
in
CP(IB)/6(AHM)2021

Proceedings under Section 7 IBC

IN THE MATTER OF:

Meliora Asset Reconstruction Co Ltd
V/s
Baid Industries Pvt Ltd

.....Applicant

.....Respondent

Order delivered on: 13/05/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Nipun Singhvi, Adv. a.w Mr. Rahul Bhavsar, Adv.
For the Liquidator : Mr. Mayur Jugtawat, Adv.
For the Respondent : Ms. Pragati Bansal, Adv. for - R 4 to 24
Hiteashi Desai, Adv. for Ravish Bhatt, Adv. for R-3

ORDER

**IA/1117(AHM)2023 in IA/281(AHM)2023, IA/281(AHM)2023 & IA/1383(AHM)2023
in IA/281(AHM)2023**

Ld. Counsel for the applicant seeks adjournment. Ld. Counsel for the applicant is directed to file substitution application. Ld. Counsel for the respondents are directed to file reply.

List for further consideration on 01.07.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)